

- (b) if so, the details thereof and the reasons for such relaxations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) No, Sir.

- (b) In view of part (a) above, the question does not arise.

**Sanctioning of loans by PSBs in violation of laid down guidelines**

1053. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:

(a) the details of complaints received by Government and RBI during the last three years concerning sanctions of loans by Public Sector Banks in violation of laid down guidelines;

(b) whether Government and RBI has enquired into the complaints, responsibility fixed and suitable penal action taken;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) whether there is any proposal to inquire into the conduct of nominee Directors of RBI/Ministry on the Bank Boards as well as the CMDs/MDs of banks who have sanctioned loans in contravention of the laid down guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Reserve Bank of India has intimated that as and when complaints are received these are examined on case to case basis. Comments are sought from concerned banks. Based on the comments received action as deemed necessary is taken. Wherever necessary, banks are advised to take corrective action and ensure strict compliance of their loan policies and RBI instructions. However, the information of such complaints is not available in compiled form for all banks.

**Outstanding debt of Andhra Pradesh**

1054. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that the outstanding debt of the State of Andhra Pradesh is going from bad to worse with a debt of ₹ 1.15 lakh crores in 2014-15 to ₹ 1.53 lakh crores in 2016-17;